

DIVISION BENCH

ITEM NO.116 & 117

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 17th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

ITEM NO.116 - CP (IB) NO.47/ALD/2023

NAME OF THE COMPANY	KOTAK MAHINDRA BANK LTD. V/S AMBUJ A. KASLIWAL (PERSONAL GUARANTOR OF M/S HINDON RIVER MILLS LTD.)
UNDER SECTION	95 OF IBC

ITEM NO.117 - CP (IB) NO.48/ALD/2023

NAME OF THE COMPANY	KOTAK MAHINDRA BANK LTD. V/S VIKAS S. KASLIWAL (PERSONAL GUARANTOR OF M/S HINDON RIVER MILLS LTD.)
UNDER SECTION	95 OF IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Sandeep Arora, Adv. : *For the Kotak Mahindra Bank Ltd.*
Sh. Shashank Shekhar Bhatt Proxy for : *For the Personal Guarantor*
Sh. Abhinav Gaur, Adv.

ORDER

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the Financial Creditor states that the confirmation from the new RP has been received, and therefore seeks a short accommodation to place on record the confirmation as well as the report of the RP to be filed U/s 99 of the Code.

-Sd-

-Sd-

2. Let the matter be adjourned for further hearing on 10th May, 2024.
3. The photocopy of this order be place on record in both the connected matters.

-Sd-
(Ashish Verma)
Member (Technical)

17th April, 2024

Avaneesh Kumar Singh
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)